33

SHRI SYED SHAHABUDDIN, I asked about the total inflow. . .

MR. CHAIRMAN: He hasn't got the figures just now.

SHRI SYED SHAHABUDDIN: The total outflow was Rs. 1092 crores. Then, what is the total inflow?

SHRI R. VENKATARAMAN: If you give me a separate notice for that question, to the extent that I have, I shall give the figures.

SHRI MANUBHAI PATEL: One is confused while hearing all these big figures. One cannot understand exactly what the burden is on an average citizen of the country. I would like to know in very simple terms from the intelligent Finance Minister what a citizen of the country, a single individual, will have to bear in a rupee, how many paise in a rupee he will have to bear, he will have to pay back towards debt. . .

MR. CHAIRMAN: Which kind of a citizen? Do you take an MP ?s an example?

SHRI MANUBHAI PATEL: An ave-rage man. . .

SHRI P. RAMAMURTI: You divide the total amount by the total population.

SHRI MANUBHAI PATEL: Then regarding petro-dollars, why has this priority been fixed that whatever wiU be borrowed will be utilised on different projects. With each project a 5-star hotel is linked up. Why is this 5-star hotel interest? And why do we waste this very valuable money in 5-star hotels everywhere? with a hospi-

315 RS-2.

tal there is a 5-star hotel, with any project there is a 5-star hotel. Will the Government form its priorities in such a way that the money is utilised in the best possible manner?

to Questions

SHRI R. VENKATARAMAN: Ail the petro-dollars received are not used for fivestar hotels. Only a few of the amount is used; particularly where people want those kinds of investment we are allowing. We are not using; they are using them for hospitals and five-star hotels.

SHRI MANUBHAI PATEL: How many paise in a rupee. . . .

MR. CHAIRMAN: You want the stars to be taken off and make five :nto three?

The Question Hour is over.

SHRI HARIKISHAN SINGH SURJEET: Before you go, I want to know about the Calling Attention. . . .

WRITTEN ANSWERS TO QUES-TIONS

Search Operations at the Mehrauli Farm of Smt. Indira Gandhi

205. SHRI HARVENDAR **SINGH** HANSPAL:

SHRI DHARMA VIR:

Will the Minister of FINANCE be pleased to refer to the answer to Un-starred Question 168 given in the Rajya Sabha on the 21st April, 1981 and state:

- (a) whether any action has since been taken to establish as to what led to the issuance of orders for digging and search operations at the farm of Shrimati Indira Gandhi, near Mehrauli; and
 - (b) if so, what are the details thereof?

35

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b) Sir, the position remains the same as set out in the reply to Unstarred Rajya Sabha Question No. 168 on 21st April, 1981.

As already indicated Government will examine whether any action Is necessary or called for, as early as possible.

Sealing of Lockers by Enforcement Directorate

*206. SHRI PIARE LALL KUREEL URF PIARE LALL TALIB UNNAVI: SHRI DHARMA VIR:

Will the Minister of FINANCE be pleased to state:

- (a) how many lockers were sealed in various banks during 1977-78 by the Enforcement Directorate or by any other authority of the Central Government;
- (b) how many of them belonged to persons who had nothing to do with Government;
- (c) what was the object of aeaHng these lockers;
- (d) by whose orders the sealing was effected; and
- (e) whether any action has since been taken against the persons who issued such orders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) to (e) Information, to the extent possible, is being collected, and will be laid on the Table of the House. However, it may take time to collect the information from the field formations of the various agencies of the Central Government. If the Hon'ble Members could kindly specify any specific case/c, in respect of which information is desired, it will be easier to collect and furnish the information.

Income tax Assessment cases of M|S Parle Beverages Pvt. Limited

*207. SHRI HARI SINGH NALWA:

SHRI J. K. JAIN:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that large sums of money varying around Rs. 40 lakhs par year have been allowed as an admissible expenditure on account of provisions for disputed excise duty in various income-tax assessment cases of M/s Parle Beverages Pvt. Ltd., during the assessment years from 1977-78 to 1980-81;
- (b) if so, what is the basis on which such expenses have been allowed as an admissible expenditure-
- (c) whether the above deductions are according to the provisions of the Income-tax Act; and
- (d) if not, what action Govern ment propose to take in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) The provision for excise duty of Rs. 8,04, 263|-has be3n allowed in the assessment year 1977-78 and provision for excise duty of Rs. II,84,543|-has been allow 3d in the draft order under section 144B of the Income-tax Act, 1961 for the assessment year 1978-79 on the basis of demand notices served on the company by the Central Excise authorities. The Income-tax assessments for subsaquent years are pending.

(lb) Under Section 145 of the Income-tax Act, 1961, the choice of method of accounting for computing income from business lies with the assessee. Under mercantile system of accounting, the liability which has accrued during tha year and provided for in the accounts, is allowable as deduction in computing income from business even if the liability is disputed.